

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**TUESDAY, THE THIRTY FIRST DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND**

THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

WRIT APPEAL NO: 1445 OF 2024

Writ Appeal under clause 15 of the Letters Patent referred against the order dated 29-08-2024 in I.A.No.1 of 2023 in W.P.No.29996 of 2023 on the file of the High Court.

Between:

Syed Ibrahim Mahmoodi @ Asif, S/o. Syed Yousuf Mahmoodi, Age 37 years, Occ ;. Private Service, R/o. H.No. 1-5-6/24/1, Krishna Colony, Musheerabad, Hyderabad.

.....APPELLANT/RESPONDENT No.6

AND

1. Mrs. Nishath Afreen, W/o. Syed Ibrahim Mahmoodi, Age 35 Years, Occ. House Wife, R/o. H.No. 1-6-551, Patan Basthi, Near Asha Function Hall, Zamistanpur, Musheerabad, Hyderabad.

...RESPONDENT/PETITIONER

2. The State of Telangana, Rep by its Principal Secretary, Minorities Welfare Department, Govt., State of Telangana, Secretariat, Hyderabad.
3. The Telangana State Waqf Board, Rep. by its Chief Executive Officer, Razzaq Manzil, Opp. Public Garden, Nampally, Hyderabad.
4. The Station House Officer, Musheerabad Police Station, Musheerabad, Hyderabad.
5. Anjuman-e-Mandiviye, Rep., by its General Secretary, H.No. 16-4-14, Chanchalguda, Hyderabad.
6. Syed Atan Salman Miya Khundmiri, S/o. Syed Ali Pasha Mivan Khundmiri, Occ. Mursheed/Qazi, O/o Masjid-e-Hazrath Miya Qibla, 1-5-345, Zamistanpur, MUsheerabad, Hyderabad.

.....RESPONDENTS/RESPONDENTS

I.A.NO:3 OF 2024

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the order passed in I.A.No.1 of 2023 in W.P.NO.29996 of 2023 by the learned single judge of this Hon'ble Court.

Counsel for Appellant : SRI MOHD ASHRAF ALI

Counsel for Respondent No.1 : SRI S.M.SAIFULLAH

Counsel for Respondent No.2 : SRI A.RAVINDER, G.P FOR B.C. WELFARE, SOCIAL WELFARE AND MINORITY WELFARE DEPARTMENT

Counsel for Respondent No.3 : SRI FARHAN AZAM KHAN

Counsel for Respondent No.4 : SRI MAHESH RAJE, G.P FOR HOME

Counsel for Respondent No.5 : SRI SYED YAQOOB SAJJAD

Counsel for Respondent No.6 : SRI MOHD MUZAFFAR ULLAH KHAN

The Court made the following Judgment : -

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT APPEAL No.1445 of 2024

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Mohd. Ashraf Ali, learned counsel for the appellant.

Mr. Ananthula Ravinder, learned Government Pleader for B.C.Welfare, Social Welfare and Minority Welfare Department for the respondent No.2.

Mr. Farhan Azam Khan, learned Standing Counsel for Telangana State Waqf Board for the respondent No.3.

Mr. Mahesh Raje, learned Government Pleader for Home for the respondent No.4.

2. In this writ appeal, the appellant has assailed the validity of the interim order dated 29.08.2024 passed by the learned Single Judge in W.P.No.29996 of 2023.

3. The appellant has the remedy to seek vacation of the aforesaid interim order. Therefore, we are not inclined to entertain this writ appeal.

4. The writ appeal is accordingly disposed of with the liberty to the appellant to file an application seeking vacation of the aforesaid interim order, if so advised.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

**SD/-K.SHYLESI
DEPUTY REGISTRAR**

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SECTION OFFICER

To

1. Two CC's to G.P FOR HOME, High Court for the State of Telangana at Hyderabad. (OUT)
2. Two CC's to G.P FOR SOCIAL WELFARE, High Court for the State of Telangana at Hyderabad. (OUT)
3. One CC to SRI MOHD ASHRAF ALI, Advocate [OPUC]
4. One CC to SRI S.M.SAIFULLAH, Advocate [OPUC]
5. One CC to SRI FARHAN AZAM KHAN, Advocate (OPUC)
6. One CC to SRI MOHD MUZAFFAR ULLAH KHAN, Advocate (OPUC)
7. One CC to SRI SYED YAQOOB SAJJAD, Advocate (OPUC)
8. One CC to SRI A.RAVINDER, Advocate (OPUC)
9. Two CD Copies

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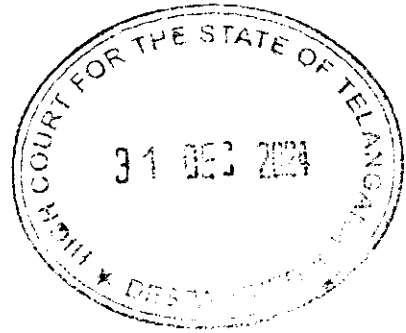
C.C. TODAY

HIGH COURT

DATED:31/12/2024

JUDGMENT

WA.No.1445 of 2024



DISPOSING OF THE W.A.
WITHOUT COSTS.

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31/12/24
lrs